

18

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/45/IB/2018
NAME OF THE PETITIONER(S) : VOLTAS LTD
NAME OF THE RESPONDENT(S) : MARG LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

V. J. ARUL RAJ	Counsel for Respondent	<i>[Signature]</i>
V. PRASHANTH KIRAN	Representing Counsel for Petitioner Rahul Unnikrishnan	<i>[Signature]</i>

ORDER

Representing Counsel for petitioner/Financial Creditor present and stated that the counsel on record could not attend the Tribunal today as he is held up at Delhi and has sent a letter in this regard. Counsel for respondent present and stated that he has not received a copy of the petition. Counsel for petitioner is directed to furnish a copy of the petition and other documents in support of the petition to the other side for filing counter. The matter is adjourned at request for hearing submissions by both the parties. Put up on 05.02.2018.

(S VIJAYARAGHAVAN)
Member(Technical)

(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)